RAJYA SABHA

Monday, the 3rd August, 1992/12th Shravana 1914 (Saka)

The House met at eleven of the Clock. The Deputy Chairman in the Chair.

MEMBERS SWORN

- 1. Shri Ramji Lal (Haryana)
- 2. Shri Shamsher Singh (Haryana)

Setting up of a High Court Bench at Dharwad

*361. SHRI J. P. JAVALI; Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that the Karnataka Legislative Assembly and the Council, have on the 31st March, 1992 passed unanimous resolutions, urging upon the Central Government to establish a Bench of the High Court in Northern Karnataka;
- (b) whether the State Government has proposed Dharwad as the location for the Bench; and
- (c) if so, what steps are being taken to establish the Bench at an early date?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS H. R. BHARDWAJ); (a) to (c) The Chief Minister of Karnataka intimated vide his letter dated 24th April. 1992 that the Karnataka Legislative Assembly and the Council in their Session in March, 1992 had unanimously passed resolutions urging the Government of India for establishment of a Bench of the Karnataka High Court in the northern Karnataka area. The Chief Minister was requested in May, 1992 to send a specific, definite proposal indicating the exact location of the proposed High Court Bench, in consultation

with the Chief Justice of the High Court, in terms of Section 51(2) of the States Reorganisation Act, 1956. Necessary action in the matter can be taken only on receipt of such a proposal.

SHRI J. P. JAVALI: Madam. both Houses of the Legislature of Klarnataka have passed a unanimous resolution that a Bench of the Karnataka High Court be established in northern Karnlataka and I have received a communication from the Chief Minister of Karnataka that a Bench be established in Dharwad in northern Karnataka. I would like to know whether the Government has received this communication what steps are being taken to establish this Bench in Dharwad.

THE MINISTER OF LAW, JUS-TICE AND COMPANY **AFFAIRS** (SHRI K. VIJAYA BHASKARA REDDY); Madam, in the answer it has been made clear that the Chief Minister has already written to us saying that it should be located in Karnataka. He has not northern named any specific place. We have written to the Government of Karnataka to come forward with a specific proposal in consultation with the Chief Justice of Karnataka.

SHRI J. P. JAVALI: I have received a communication from the Chief Minister of Karnataka that the Cabinet Committee of Karnataka ernment has suggested Dharwad as the place. The question had been earlier also and everytime raised was asked we when this question were told that the Karnataka Government had been asked to consult of Karnataka. I the Chief Justice don't know about the Chief Justice of Karnataka High Court. I want to know why there is a delay in the consultations between the Government of Karnataka and the Chief Justice. Another point is that unfortunately the Karnataka High does not have a Chief Justice for the full term. I want to know why a [RAJYA SABHA]

Chief Justice is not appointed to serve the full term in Karnataka.

SHRI K. VIJAYA BHASKARA REDDY: Sir, we have received a letter from the Chief Minister of Karnataka saying that ...(Interruptions)...

SHRI P. UPENDRA: Not 'Sir' but 'Madam' ... (Interruptions) ...

THE DEPUTY CHAIRMAN: He is by passing me by going directly to Mr. Javali... (Interruptions)...

SHRI K. VIJAYA BHASKARA REDDY: Madam, I had received a letter from the Chief Minister in April saying that the Assembly and the Council had passed a resolution that the location of the High Court Bench should be in North Karnataka. I wrote back a letter in May asking him to come forward with a specific place, to recommend a place in consultation with the Chief Justice..... (Interruptions)...

SHRI .J P. JAVALI: He recommended... (Interruptions)...

THE DEPUTY CHAIRMAN: Please Let him finish. उनकी बात प्री हो जाने दीजिए।...

SHRI K. VIJAYA BHASKARA REDDY: I have not received a letter from the Chief Minster again specificially saying that it should be Dharwad. I have not received any communication from him. I had also aid there, that he might consult the Chief Justice and come forward with a proposal. I have not received any communication.

SHRI J. P. JAVALI: How about the Chief Justice being appointed for the full term?

SHRI K. VIJAYA BHASAKARA REDDY: Only recently the post of Chief Justice fell vacant. Till about a month back there was a chief Justice. There will be another Chief Justice appointed in a few days time.

SHRI SOMAPPA R BOMMAI: Madam, this matter is pending for the last 15 years. When Hegdeji was the Chief Minister and when I was the Chief Minister we did write to the Government of India. We met the Law Minister. We represented to the Jaswant Singh Commission also that it was an absolute necessity to have a Bench in North Kannataka. We suggested Dharwad as the place some six years back and correspondence to that effect is there. Will the Government of India take expeditious steps to get replies from the Chief Minister and establish a Bench as early as possible?

SHREEK. VIJAYA BHASKARA PEDDY: Sir, I know that the Chief Ministers from Mr. Gundu Rac's time have been particular in starting a Bench in Dharwad, From the beginning, first, it was Mr. Gundu Rao. then Mr. Hegde, then Mr. Bommai and now even the present Chief Minister, all have said that there should be a Bench in North Karnataka. Mr. Bommai, and now even the present Chief Minister have said that there should be a Bench in North Karnataka. But the present Chief Minister has not specifically mentioned Dharwad. Anyway, the Government of India has asked him and I hope the Chief Minister would consult the Chief Justice and come forward with proposal. If they both recommended, then the Government of India will not stand in the way. Only one thing, the High Court of Karnataka has been saying that the Court should not be divided and it should be located only in the Headquarters of the Capital. That is the opinion of the Karnataka High Court. Now I do not know if they have changed their opinion. The Chief Minister should consult the Chief Justice and if they come forward with their proposal for Dharwad, we have no objection.

SHRI SOMAPPA R. BOMMAI: Madam ... (Interruptions) ...

सभापति : उन्होंने जवाब दे दिया, सनदी जी को पूछ लेने दीजिए ∤...

SHRI SOMAPPA R. BOMMAI: The Chief Justice Mr. Chandrasekhar, and the Chief Justice Mr. Mailimath have recommended a Bench.

K. VIJAYA BHASKARA REDDY. I know only about latest position. No Chief Justice has agreed so far. There is no letter from the present Chief Justice saying that they have agreed upon Dharwad. There was one Chief Justice who said, that we must first of all create the infrastructure and without that it would not be possible to establish a Bench. No Chief Justice of Karnataka has recently written to Government of India saying that Dharwad is the best place.

प्रो० आइ०जो० सनदी: महोदया, मैं ग्रापके माध्यम से दोनों मंत्रियों से पूछना चाहता हूं कि श्रवसर कहा करते हैं...

श्री संघ प्रिय गोतमः एक से तसल्ली नहीं होगी ? . . .

प्रो० आइ० जी० सनदी: एक से तो सफलता प्राप्त नहीं हो पा रही है। मेरी को जिए हैं। कि उन दोनों के पीछे लगा रहूं। महोदया, यह कहा करते हैं कि जस्टिस डिलेड इज जस्टिस डिनाइड । पन्द्रह साल से हम इसके पीछे लगे हुए हैं। जब यह बात हमारे सामने ग्राई तो इन्होंने असर्वत सिंह कमीणन की वहां पर निय्कत की । असर्वत सिंह कमीणन ने पूरे कर्नाट क स्टेट का दौरा किया, बकीलों से परामर्श किया, ग्राम सीटीजंस से बातचीत की । सूटेबल प्लेस हाई कोर्ट के खंडपीठ के लिए धारबाड़ ही हो सकता है ऐसा उन्होंने सूचित किया है। इसते पहले जितने भी

उपसभापति : जरा श्राप संक्षेप में पूछ लीजिए तो जवाब भी प्वाइंटेड श्रायेगा ।

PROF. I. G. SANADI: Writ petition is an important legal weapon in the armoury of the legal reign to seek justice.

जब रिट पैटीशन के लिए हजारों मील दूर रहने वाले कर्नाटक के लोग बंगलौर जा नहीं सकते इसलिए खासकर मिनिस्टर साहब से यह विनती है, जैसा यह कहा करते हैं कि चीफ जिस्टस रहा करे लेकिन चीफ जिस्टस बंगलौर को छोड़ना पसन्द नहीं करते क्योंकि बच्चों की तालीम है और दूसरी सुख सुविधाएं उनको हैं। हमने कहा है, पूरा सदन कह रहा है, पूरे लोग बह रहे हैं, पूरे बकील कह रहे हैं, मूख हुइताल करके बैठे हुए हैं तो ऐसी हालत में कहंगा यह अपनी तरफ से . . .

जपसभापति: Please don't attribute motives. आप अपना सवाल करिये । Don't attribute motives.

प्रो० आई॰जी॰ सनदी: मेरी खासकर विनती है और लॉ मिनिस्टर साहब से पूछना भी चाहता हू कि अपनी तरफ से भी गरीब जनता को न्याय दिलाने के लिए वे भी क्या कोशिश करेंगे?

उपसभापति : उन्होने कहा He has already said it.

SHRI K. VIJAYA BHASKARA REDDY: I have said it a number of times...(Interruptions)...

श्री अजीत जोगी: मध्य प्रदेश ने भी रिक्षेंड किया था। (व्यवधान)

ज्**पसभापतिः** बीच में नहीं बोलिए, पहले बंगलौर का होने दीजिए । (व्यवद्यान) आप बैठिये ग्रापका सवाल हो गया ।

SHRI K. (VIJAYA BHASKARA REDDY: Though it was referred to the Jaswant Singh Committee, the Jaswant Singh Committee has not said anything about the Karnataka Bench. They only said it should be anywhere, but we should not start a Bench without creating the infrastructural facilities. They have not mentioned Dharwad. According to Section 51(2) of the States Reorganisation Act, we have been consulting

the States, the Chief Minister and the Chief Justice; if they recommend a place, we have been accepting it. That is the principle that we have been following. Even in Karnataka, we are following the same. The present Karnataka Government has not come forward specifically saying that it should be Dharwad. It has only mentioned nothern Karnataka area.

SHRI SHABBIR AHMAD SALA-RIA: Madam, not only about the High Court of Karnataka, but I would also like to know from the hon. Minister as to what would be the Government's policy with regard to establishment of the Circuit Benches of the Supreme Court of India in Bombay, Madras and Calcutta. Looking to the fact that India is a vast country, that the population of India is touching one "Arab", that the arrears of cases in the Supreme Court are piling up, and that poor people cannot travel thousands of miles....

THE DEPUTY CHAIRMAN: Please be brief.

SHRI SHABBIR AHMAD SALA-RIA: I will be very brief happens in actual practice is that it is only the rich who can come to the Supreme Court, So taking into consideration these compelling circumstances, would the Government state as to what its policy is with regard to setting up Benches of the Supreme Court of India in the other three metropolitan cities of India so that the people from Southern India, Northern India, Western India and Eastern India who are poor and who belong to the downtrodden strata of the society and also the middle-class can come to the Supreme Court and seek justice? This is a very reasonable request.

THE DEPUTY CHAIRMAN: I understood it and I am sure that he understood it better.

SHRI K. VIJAYA BHASKARA
REDDY: Madam, that question does
not arise out of this one, But still I

can say that this has been put forward to the Supreme Court a number of times and every time the Supreme Court had considered it and said that it was not desirable to have Benches anywhere else except in Delhi. As of today, the policy of the Government is to continue with the present thing.

Promotion of Competitive Market-Economy

*362, DR. SHRIKANT RAMCHANDRA JICHKAR: Will the Minister of PLANNING AND PROGRAMME MMPLEMENTATION be pleased to state:

- (a) in what matter the Planning Commission proposes to promote competitive market economy under economic reform envisioned by Government; and
- (b) the manner in which the proposed competitive market economy will co-exist with multinational monopolies likely to enter the Indian economy?

THE MINISTER OF STATE OF MINISTRY OF THE PLANNING PROGRAMME IMPLEMEN-AND TATION AND THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) and (b) The key elements of the economic policy proposed for the Eighth Plan period are: liberalisation of tht foreign trade policy gradual reduction in the customs duties, further delicensing and deregulation of industries, phased decontrol of administered prices of industrial products and interest rates in the financial sector so as to improve producfivity of industry and build up competitive efficiency. These, along with a more efficient public sector, are expected to enhance the competitive efficiency of the economy. In this competitive environment, economy foreign investment in priority areas subject to national objectives, is expected not only to complement de-